

**States having border problem**

1510. SHRI D. P. TRIPATHI: Will the Minister of HOME AFFAIRS be pleased to state how many States in India have border problem?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): As per available information, there are border disputes mostly arising out of claims and counter claims over territories between various States in the country. Court cases also exist in certain disputes. Boundary disputes relating to the States of Assam-Meghalaya; Assam-Nagaland; Assam-Arunachal Pradesh; Assam-Mizoram; Maharashtra-Karnataka; Andhra Pradesh-Karnataka; Tamil Nadu-Karnataka exist in the country.

**Border dispute between Karnataka and Maharashtra**

1511. SHRI D. P. TRIPATHI: Will the Minister of HOME AFFAIRS be pleased to state the actions taken to resolve the border dispute between Karnataka and Maharashtra?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): With a view to settle the boundary dispute between Maharashtra, Karnataka and Kerala, the Central Government had constituted one-man Mahajan commission, which submitted its report in August, 1967. The dispute still persists since the Government of Karnataka insists on the implementation of the recommendations of the Mahajan commission in toto, while the Government of Maharashtra does not accept the commission's recommendations. The matter is presently sub-judice as the Government of Maharashtra has filed a Original Suit No. 04/2004 in the Supreme Court of India seeking for a declaration that the Marathi speaking areas in the border with Karnataka especially the districts of Belgaum, Bidar, Karwar and Gulbarga in Karnataka have been wrongly transferred to Karnataka by the Union of India on the basis of recommendations of the State Reorganisation Commission (SRC).

**Under-utilization of cess collected for welfare of construction workers**

1512. DR. PRABHAKAR KORE: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether it is a fact that only 10 per cent of ₹ 4179 crore construction cess collected by Government for the welfare of construction workers has been spent;

(b) if so, what are the reasons for minimal use of the fund; and